

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.1
C.P.(IB)/235(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Nature Tech Enviro Protection Limited
V/s
Vapi Green Enviro Limited

.....Applicant

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate
For the Respondent : Mr. Ravi Pahwa, Advocate a/w.
: Ms. Shilpi Thapar, PCS

ORDER
(Hybrid Mode)

This is an application filed under Section 9 of the Insolvency & Bankruptcy Code 2016 (hereinafter referred to as "IBC, 2016") read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (hereinafter referred to as "IB (AAA) Rules, 2016") for initiation of Corporate Insolvency Resolution Process (CIRP) against the Respondent, to appoint Interim Resolution Professional (hereinafter referred to as "IRP") and declare the moratorium for having defaulted in payment of operational debt.

It is stated by the Applicant that advance copy of the Application in terms of Rule 6 of IB (AAA) Rules, 2016 has already been served on the Respondent.

A Memorandum of Appearance has been filed by the respondent through its representative, and both sides have stated that the matter has been settled amicably between the parties. Hence, the applicant wishes to withdraw the present application. Further, a purshish to this regard is also filed by the Learned Advocate for the applicant.

Accordingly, **C.P. (IB)/235(AHM) 2024** is dismissed as withdrawn.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)